

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/22(KB)2022  
IA(COMPANIES.ACT)/138(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>TH</sup> JULY 2024**

IN THE MATTER OF	<b>TATA CAPITAL FINANCIAL SERVICES LIMITED VS MAHESHWARY ISPAT LIMITED</b>
UNDER SECTION	<b>SEC 433(E)/433(F) OF CA 1956</b>

**Appearance (via video conferencing/physically)**

Mr. Shaunak Mitra, Adv. ] For the Liquidator  
Mr. Dripto Majumdar, Adv. ]  
Mr. Manas Das, Adv. ]  
Mr. Chandan Mohata, Adv. ]  
Mr. Santanu Brahma, Liquidator ]

**ORDER**

1. Learned Counsel for the Liquidator present.
2. **IA(COMPANIES.ACT)/138(KB)2024:**
  - a. This application has been filed by the Liquidator to place on record the List of Stakeholders (1<sup>st</sup> Modification), which is placed at pages 25 to 26.
  - b. This application is supported by an affidavit which is placed at pages 23 to 24.
  - c. The List of Stakeholders (1<sup>st</sup> Modification) is taken on record.
  - d. Accordingly, IA(COMPANIES.ACT)/138(KB)2024 is allowed and disposed of.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**